

Sensex soars 418 points, closes above 59k-mark for first time

PRESS TRUST OF INDIA
Mumbai, September 16

THE SENSEX SCALED the 59,000-mark for the first time on Thursday as investors remained in risk-on mode following the government's policy support measures for various sectors. Advancing for the third consecutive session, the BSE index climbed 417.96 points or 0.71% to its new closing peak of 59,141.16. It touched an intra-day record of 59,204.29.

The Nifty surged 110.05 points or 0.63% to finish at its fresh lifetime high of 17,629.50. During the session, it scaled an all-time peak of 17,644.60.

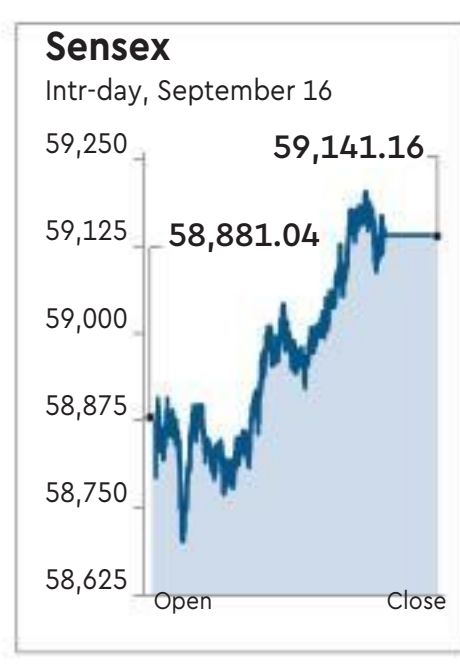
IndusInd Bank was the top gainer in the Sensex pack, surging 7.34%, followed by ITC, SBI, Reliance Industries, Kotak Mahindra Bank, ICICI Bank and Axis Bank.

TCS, Tata Steel, Tech Mahindra, Bharti Airtel, HCL Tech and Dr Reddy's were among the laggards, slipping up to 1.32%.

"Driven by reforms, the markets kept raising its bar and traded to new record highs. Today's market rally was driven by strong buying in Banking stocks especially in PSBs. The banking sector is expected to perform well in the coming days as the sector which failed to fairly participate in the ongoing rally due to fear over asset quality is gaining traction.

"Asian markets traded with cuts as the fall in Chinese property stocks pushed Asian stocks down while European markets traded with positive sentiments," said Vinod Nair, head of research at Geojit Financial Services.

S Ranganathan, head of research at LKP Securities, said:



"Ahead of the operationalisation of the National Asset Reconstruction Company (NARCL), banks provided the much needed ammunition to the bulls to notch up record highs of 59K on the Sensex. The charge of the energised bulls took India's market capitalisation ahead of France as PSU banks lent the firepower."

The BSE bank was the biggest sectoral gainer, jumping 2.12%, followed by energy, finance, FMCG and oil & gas indices. Metal, tech, IT and basic materials were among the losers.

In the broader market, the BSE midcap and smallcap gauges rose up to 0.48 percent.

Asian equities sank after liquidity crisis at Chinese real estate major Evergrande Group fanned fears of a broader contagion. Bourses in Shanghai, Seoul, Tokyo and Hong Kong ended with significant losses.

International oil benchmark Brent crude rose 0.16% to \$75.58 per barrel.

Foreign institutional investors were net buyers in the capital markets as they purchased shares worth ₹232.84 crore on Wednesday, according to provisional exchange data.

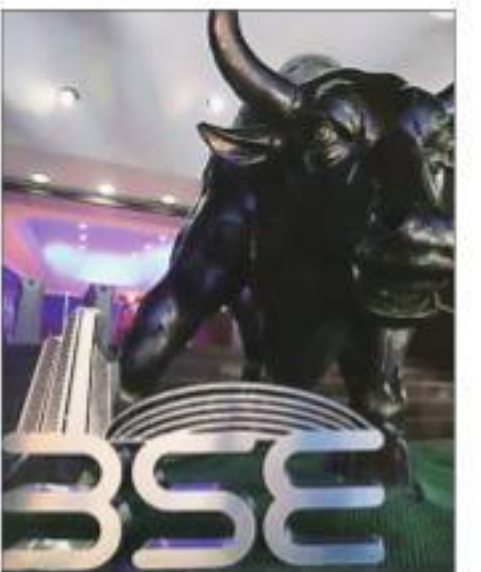
BSE-listed companies' valuation at \$3.54 trillion, says CEO

PRESS TRUST OF INDIA
New Delhi, September 16

THE BSE ON Thursday saw the market valuation of all its listed companies soaring to \$3.54 trillion, with its CEO Ashish Chauhan saying it could perhaps be the fifth highest in the world.

Helped by a record rally in equities, the market capitalisation of BSE-listed companies reached its all-time peak of ₹2,60,78,355.12 crore at close of trade on Thursday.

In a tweet, Chauhan said, "Market cap of listed companies on BSE at ₹260.78 lakh crore, INR:USD exchange rate at ₹73.51 per Dollar, India crossed market cap of ₹3.54 trillion today Sept 16, 2021."



Perhaps, the 5th highest market capitalization country in the world."

While it is difficult to get exact comparable data on a real-time basis for various stock markets globally due to different time zones, the most valued markets include the US (over \$50 trillion), China (over \$12 trillion), Japan (nearly \$7.5 trillion), Hong Kong (over \$6.5 trillion) and the UK (more than \$3.5 trillion).

In its third consecutive session of gain on Thursday, the 30-share BSE benchmark Sensex jumped 417.96 points or 0.71% to its new closing peak of 59,141.16.

In the last three sessions, the benchmark gained 963.4 points. Investors have become richer by over ₹4.46 lakh crore.

On May 24 this year, the market capitalisation of all listed companies on the exchange touched the \$3-trillion mark.

Seen complete pass-through of rate cuts to fresh rupee loans of banks: RBI bulletin

FE BUREAU
Mumbai, September 16

SURPLUS LIQUIDITY, COUPLED with the forward guidance by the Reserve Bank of India (RBI), has facilitated monetary transmission and there has been a complete pass-through of policy rate cuts to fresh rupee loans and term deposit rates of banks since March 2020, the central bank said in its bulletin for September, released on Thursday.

The median term deposit rate eased by 152 basis points (bps) through March 2020 to August 2021. A bigger dip of 181 bps is discernible across shorter-tenor deposits of maturity of up to one year, the RBI said in its monthly State of the Economy report. Since March 2020, the one-year median marginal cost of funds-based lending rate (MCLR) of banks has softened cumulatively by 100 bps, the report said.

It is evident that a few banks are driving credit growth to the industrial sector, whereas most of the other banks are lagging behind..., the RBI said

At the same time, as on September 10, currency in circulation grew at its slowest pace of 9.4% since November 2017, down from 22.4% a year ago. The trend mirrors subdued precautionary demand in contrast to the surge recorded a year ago during the first wave, the RBI observed.

The central bank took note of the sluggish credit growth to the industrial sector since 2014-15, which has also led to a moderation in the overall credit growth. Based on a bank-wise analysis of data, the report said a few banks are contributing significantly to overall non-food credit offtake. It split up banks into two categories —

the dominant-group of banks, which includes six leading lenders on the basis of their share in total non-food credit and the other-group of banks, which includes the remaining 27 banks.

Credit to the industrial sector extended by the other-group registered a negative compound annual growth rate (CAGR) of 1.6% between FY15 and FY21, while that by the dominant group registered a CAGR of 3.7% during the period. In the pandemic year, the credit extended by the dominant group to the industrial sector registered an accelerated growth of 5.1%, though that delivered by the other-group contracted by over 7%, the report said.

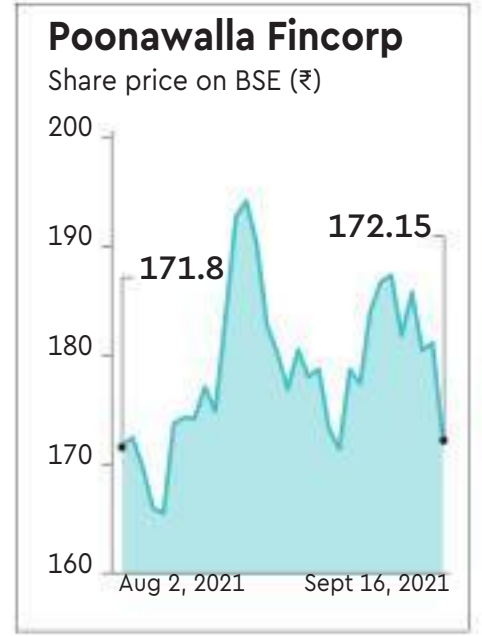
"Thus, it is evident from the above that a few banks are driving credit growth to the industrial sector, whereas, most of the other banks are lagging behind in extending credit to the industrial sector," the report said.

Poonawalla Fincorp MD resigns after Sebi action on insider trading

FE BUREAU
Pune, September 16

MANAGING DIRECTOR OF Poonawalla Fincorp Abhay Bhutada resigned on Thursday, a day after being barred from the securities markets by Sebi for alleged insider trading. Bhutada has resigned from the board with effect from September 16, 2021, Poonawalla Fincorp said in a statement. Vijay Deshwal, CEO of Poonawalla Fincorp, will run the operations, the statement added.

Sebi on Wednesday barred Bhutada and seven other entities from the securities market for alleged insider trading in the shares of Poonawalla Fincorp, earlier known as Magma Fincorp. A statement from Poonawalla Fincorp said Bhutada had stepped down in the broader interest of the company and its stakeholders. Adar Poonawalla-controlled Rising Sun Holdings



The company's stock was trading at ₹60.02 in February and went up to ₹147 in May and was at ₹190 on August 16. The scrip was down by 4.98% on Thursday and closed at ₹171.90.

Sebi said preliminary examination revealed that trades took place during February 2021. Rising Sun Holding announced plans to pick up a controlling stake in Magma Fincorp on February 10. Bhutada was CEO of Poonawalla Finance and had access

to sensitive information regarding the acquisition.

Apart from Bhutada, the individuals named in the Sebi order include Saumil Shah, Rakesh Rajendra Bhojgadhya, Abhijit Pawar, Amit Agarwal, Surabhi Kishore Shah and Murlidhar Bagrangal Agarwal. Bhutada was connected to Bhojgadhya, Pawar and Saumil Shah who had family and financial relationship with the others. Sebi also said there were phone calls, fund transfers and trading in the Magma scrip in advance.

They have been jointly made liable for ₹13.5 crore. Out of this, Bhutada, Bhojgadhya and Pawar will be liable for ₹8.3 crore. As per Sebi orders, this deposit would have to be made in an escrow account within 15 days of the order.

Trading window will also remain closed for Bhutada and seven other entities and their relatives for dealing in securities of Poonawalla Fincorp from September 16 to 18.

Motilal Oswal Financial Services Limited

Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite Parel S.T. Depot, Prabhadevi, Mumbai - 400 025. Telephone No: +91 22 7193 4200 / +91 22 7193 4263 ; Fax No: +91 22 5036 2365; Email: shareholders@motilaloswal.com; Website: www.motilaloswalgroup.com

NOTICE

(A) POSTAL BALLOT:

Notice is hereby given that pursuant to and in compliance with Section 110 read with Section 108 of the Companies Act, 2013 ("the Act"), Companies (Management and Administration) Rules, 2014, Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended and Secretarial Standard - 2 on General Meetings issued by the Institute of Company Secretaries of India and in accordance with the various related guidelines and circulars issued by the Ministry of Corporate Affairs ("MCA Circulars"), the Company is seeking approval of Members of the Company on resolution through Postal Ballot process by voting through electronic means only i.e. Remote e-voting, for the "Appointment of M/s. Singhi & Co., Chartered Accountants (Firm Registration Number: 302049E), as the Statutory Auditors of the Company to fill casual vacancy caused by resignation of M/s. Walker Chandiock & Co. LLP, Chartered Accountants" as set out in the notice of Postal Ballot ("Notice") dated September 11, 2021.

In view of the prevailing COVID-19 pandemic situation and difficulties involved in dispatching the physical copy of notice and as permitted by MCA and SEBI, the Notice has been only sent through electronic mode (vide e-mail) on September 16, 2021 to those Members, whose names appear in the Register of Members / Beneficial Owners maintained by the Depositories as on benpos date i.e. Friday, September 10, 2021 and whose email addresses were registered with the Company/Depositories. In order to comply with the aforesaid MCA Circulars, hard copy of Postal Ballot Notice along with Postal Ballot Form and pre-paid business envelope is not sent to the Members for this Postal Ballot and Members are required to communicate their assent or dissent through the Remote e-voting system only. The Members holding shares in physical mode and who have not updated their email addresses with the Company are requested to update their email addresses as per the instructions given in the enclosed Notice.

The Notice is also available on the website of the Company at www.motilaloswalgroup.com, website of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of the Central Depository Services (India) Limited ("CDSL") at www.evotingindia.com.

(B) REMOTE E-VOTING:

Pursuant to the provisions of Section 108 of the Companies Act, 2013 ("the Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended from time to time) and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide to its Members, the facility to cast their vote by e-voting on resolution set forth in the Notice. The Company has engaged the services of Central Depository Services (India) Limited ("CDSL") to provide Remote e-voting facility.

The voting rights of the Members shall be reckoned on the shares registered in the names of the Members/Beneficial Owners as on cut-off date i.e. Friday, September 10, 2021.

The voting through e-voting facility commences from 9.30 a.m. (IST) on Monday, September 20, 2021 and ends at 5.00 p.m. (IST) on Tuesday, October 19, 2021. The e-voting shall not be allowed beyond the said time and date and once the vote on a resolution is cast by a member, the member will not be allowed to change it subsequently.

The voting result will be announced on Wednesday, October 20, 2021 and will be communicated to the Stock Exchanges and the resolution, if approved with requisite majority, shall be deemed to have been passed on the last date specified for the Remote e-voting i.e. Tuesday, October 19, 2021. The said Result would also be displayed on the website of the Company and CDSL.

The Board of Directors has appointed Mr. Umashankar K. Hegde, Practicing Company Secretary, as the Scrutinizer for conducting the Postal Ballot process through Remote e-voting in a fair and transparent manner.

The voting result along with Scrutinizer's Report will be placed on the website of the Company at www.motilaloswalgroup.com and on the website of CDSL at www.evotingindia.com and shall also be displayed on the Notice Board of the Company, for the period of five days from the date of intimation of said results to Stock Exchanges.

In the event of any grievance relating to e-voting, the Members/Beneficial Owners may contact the following:

Mr. Rakesh Dalvi, Senior Manager, CDSL, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N. M. Joshi Marg, Lower Parel (East), Mumbai - 400013; E-mail: helpdesk.evoting@cdslindia.com or call on 022-23058542/43.

For Motilal Oswal Financial Services Limited
Sd/-
Kailash Purohit
Company Secretary & Compliance Officer
(ACS: 28740)

ORACLE CREDIT LIMITED
CIN: L65910DL1991PLC043281
Regd. Office : P-7, Green Park Extension, New Delhi- 110016, Phone: 011-26167775; Website: www.oraclecredit.co.in E-mail: info@oraclecredit.co.in, oracle_credit@yahoo.co.in

Recommendations of the Committee of Independent Directors ("ICD") of Oracle Credit Limited ("Target Company" or "TC") on the Open Offer ("Offer") made by Mr. Aditya Vikram Kanoria ("Acquirer 1") and Mr. Mandeep Singh ("Acquirer 2") (hereinafter collectively referred to as "Acquirers") to the Public Shareholders of Target Company ("Shareholders") under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI(SAST) Regulations").

Sr. No.	Date	September 16, 2021
1.	Name of the target company (TC)	Oracle Credit Limited
3.	Details of the Offer pertaining to the TC	Offer is being made by the Acquirers pursuant to Regulation 3(1) and Regulation 4 of SEBI (SAST) Regulations for the acquisition of upto 14,43,000 (Fourteen Lakh and Forty Three Thousand) fully paid-up equity shares of face value Rs. 10/- each, representing 26.00% of the total equity and voting share capital of the Target Company at a price of Rs. 10.75/- (Rupees Ten and Seventy Five Paise Only) per equity share, being the offer price of Rs. 10.41/- per equity share ("Offer Price") with interest of Rs. 0.34/- per equity share.
4.	Name of the Acquirer(s) and the Person Acting in Concert (PAC) with the Acquirer	1. Mr. Aditya Vikram Kanoria ("Acquirer 1") 2. Mr. Mandeep Singh ("Acquirer 2")
5.	Name of the Manager to the Offer	Fast Track Finsec Private Limited SEBI Registration No.: INM000012500 B-502, Statesman House, 147 Barakhamba Road, New Delhi- 110001; Tel:-91 11 43029809; Website: www.ftfinsec.com; Email: Vikasverma@ftfinsec.com; Contact person: Mr. Vikas Kumar Verma
6.	Members of the Committee of Independent Directors (ICD)	1. Mr. Girish Chand Jain (Chairperson) 2. Mr. Surinder Kumar Nagpal (Member)
7.	ICD members' relationship with the TC (Director, Equity Shares owned, any other contract/relationship), if any	ICD members are Independent Directors on the Board of the TC. None of the ICD members hold any equity shares or has entered into any other contract/relationship with the TC except as directors on the board of the TC and as chairperson/member of the Board Committees.
8.	Trading in the Equity Shares/other Securities of the TC by ICD Members	None of the ICD members has traded in Equity Shares/other securities of the TC during the period of 12 months prior to the date of Public Announcement dated March 06, 2021 or the period from Public Announcement till the date of this recommendation.
9.	ICD Member's relationship with the Acquirer, Director, Equity Shares owned, any other contract/relationship), if any	None of the ICD Members has any contract/relationship with the Acquirers.
10.	Trading in the Equity Shares/other securities of the acquirer by ICD Members	Not applicable
11.	Recommendation on the Offer: As to whether the offer is fair and reasonable	The ICD is of the view that the price of Rs. 10.75/- per equity share, being the Offer Price of Rs. 10.41/- per equity share together with interest of Rs. 0.34/- per equity share, as offered by the Acquirers is in accordance with the SEBI (SAST) Regulations, and accordingly Open Offer is fair and reasonable.
12.	Summary of reasons for recommendation	ICD members have reviewed the Public Announcement ("PA"), Detailed Public Statement ("DPS"), Draft Letter of Offer ("DLOF") and the Letter of Offer ("LOF"), issued by Manager to the Open Offer on behalf of the Acquirers. Based on review of PA, DPS, DLOF and LOF, ICD is of the view that the price of Rs. 10.75/- per equity share, being the Offer Price of Rs. 10.41/- per equity share together with interest of Rs. 0.34/- per equity share, as offered by the Acquirers is in line with SEBI (SAST) Regulations and appears to be fair and reasonable. However, ICD would like to draw attention of the Shareholders that the latest market price of the equity shares of TC is higher than the Offer Price. The Shareholders are advised to independently evaluate the Offer and take informed decision.
13.	Details of Independent Advisors, if any	None
14.	Disclosure of the Voting Pattern	The recommendations were unanimously approved by the members of ICD.
15.	Any other matter to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the TC under the SEBI (SAST) Regulations.

For and on behalf of the Committee of Independent Directors of Oracle Credit Limited
Sd/-
Mr. Girish Chand Jain
Chairperson of ICD

Date: September 16, 2021
Place: New Delhi

MOLD-TEK PACKAGING LIMITED
CIN: L21022TG1997PLC026542
Registered office: 8-2-293/82/A/700, Ground Floor, Road No. 36, Jubilee Hills, Hyderabad Telangana 500033, India. Telephone: 040-40300300 | Fax No: 040-40300328 E-mail: cs@moldtekpackaging.com | Website: www.moldtekpackaging.com

FOR THE ATTENTION OF REGISTERED MEMBERS OF PARTLY PAID-UP EQUITY SHARES PAYMENT OF FIRST AND FINAL CALL

The Board of Directors at its Board Meeting held on 2nd September, 2021, decided the following:

i) Fixed the record date as Thursday, 23rd September, 2021, for the purpose of determining the shareholders to whom the call notices will be sent for payment of first and final call on 5,55,330 partly paid-up equity share (Partly Paid-Up Equity Shares) issued and allotted by Mold-Tek Packaging Limited (Company) on 18th November, 2020, pursuant to rights issue offer vide letter of offer dated 17th October 2020 (LOF).

b) Further, in accordance with the disclosures included in the LOF, the Partly Paid-Up Equity Shares in respect of which, the call payable remains unpaid, shall be forfeited at any time after the last date of payment of call amount due.

In continuation to the above, at the meeting held on, Thursday, 16th September, 2021 of the Committee of Directors (Rights Issue) of the Board of Directors with reference to the LOF, has decided the following:

i. The call money period for the purpose of making the balance money payment by the Partly Paid-Up Equity Shareholders will commence on Monday, 4th October, 2021 and end on Tuesday, 19th October, 2021.

ii. Accordingly, trading of the Rs. 1.25/- Partly Paid-Up Equity Shares of the Company (ISIN IN9893J01019) on the stock exchanges will be suspended with effect from Wednesday, 22nd September, 2021. The last date for trading of these Partly Paid-Up Equity Shares will be Tuesday, 21st September, 2021.

iii. Further, a separate email intimation will be sent to all the Partly Paid-Up Equity Shareholder of the Company along with the detailed call notice and payment methods.

For Mold-Tek Packaging Limited
Sd/-
Thakur Vishal Singh
(Company Secretary)

Date: 16.09.2021
Place: Hyderabad

PUBLIC ANNOUNCEMENT
(Under Regulation 31(2) read with Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF NAKSHATRA WORLD LIMITED - IN LIQUIDATION

Sr. No.	Particulars	Details
1.	Name of Corporate Debtor	Nakshatra World Limited
2.	Date of Incorporation of Corporate Debtor and CIN	18/12/1995 U01100MH1995PLC095425
3.	Address of the Registered Office of Corporate Debtor	A-1, 7th FLOOR, LAXMI TOWERS BANDRA KURLA COMPLEX, BANDRA (EAST), MUMBAI MH 400051 IN
4.	Liquidation commencement date of Corporate Debtor	ORDER DELIVERED ON: 27/05/2021 ORDER UPLOADED ON THE WEBSITE: 28/06/2021
5.	Name of the Liquidator Address of the Liquidator Email ID:	Mr. Santanu T Ray AAA Insolvency Professionals LLP, A 301, BSEL Tech Park, Sector 30A Opp. Vashi Railway Station-400 705 santanutr@aaainsolvency.com nakshatraworld@aaainsolvency.com
	Telephone Number of the Liquidator Registration Number of the Liquidator	022-42667394 Registration No: IBB/IPA/ N00360/2017-2018/11055

Pursuant to Regulation 31 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 ("Regulations"), Public Announcement is hereby made to all the Stakeholders of the Corporate Debtor that the List of Stakeholders of **Nakshatra World Limited** has been filed with the Hon'ble NCLT, Mumbai Bench on 10/09/2021. The List of Stakeholders is available for inspection by the Stakeholders, Members, Directors and Guarantors of the Corporate Debtor at the address mentioned against item no. 5 and on <https://insolvencyandbankruptcy.in/public-announcement/nakshatra-world-limited/>. The List of Stakeholders shows complete details of the amount of claims admitted by the Liquidator.

Date: 17.09.2021
Place: Mumbai
Santanu T. Ray
Insolvency Professional,
AAA Insolvency Professionals LLP
Registration No.: IBB/IPA-N00360/2017-2018/11055

BoB rolls out festive offers on retail loans

PRESS TRUST OF INDIA
Mumbai, September 16

BANK OF BARODA on Thursday rolled out a slew of festive offers for its retail borrowers. The lender is offering a waiver of 0.25% in the existing applicable rates for Baroda Home Loans and Baroda Car Loans, according to a release.

The bank's home loan rates start at 6.75% and car loan rates at 7%. It has also waived off processing fee on home loans.

"With the introduction of these retail loan offers for this festive season, we intend to bring festive cheer among our existing loyal customers and also offer new bank customers an attractive proposition for availing home loans and car loans," general manager (mortgages & other retail assets) HT Solanki said.

Customers can apply for home or car loans by using the lender's mobile banking application or its website for instant sanction.

Hind Copper OFS oversubscribed, institutions bid for ₹700-cr shares

PRESS TRUST OF INDIA
New Delhi, September 16

THE GOVERNMENT'S UP to 10% stake sale in Hindustan Copper got off to a good start on Thursday with institutional investors putting in bids of over ₹700 crore.

As against the over 4.35 crore shares on offer, institutional investors put in bids for more than 6.14 crore shares, or 1.41 times the offer size, according to data on the NSE.

At the indicative price of ₹116.12 a share, the bids are valued at over ₹710 crore.

The government is selling 10% stake in Hindustan Copper, which includes green-sheep option of 5%. The floor price was been set at ₹116 a share.

If fully subscribed, the sale of 10% stake or over 9.66 crore shares would fetch around ₹1,100 crore. The share sale would open for retail investors on Friday.

The government currently holds a 72.76% stake in the company.

Sansera Engineering IPO receives 11.47 times subscription on closing day

THE INITIAL PUBLIC offering of auto component maker Sansera Engineering was subscribed 11.47 times on the closing day of subscription on Thursday. The ₹1,283-crore IPO received bids for 13,88,39,000 shares, against 1,21,09,166 shares on offer, according to data available with the BSE.

The qualified institutional buyers (QIBs) category was subscribed 26.47 times, non-institutional investors 11.37 times and that for retail individual investors (RIIs) 3.15 times.

—PTI

